

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -2377
ANSWERED ON - 09/08/2023

INCLUSION OF CHAKALI/RAJAKA/DHOBI CASTE AS SCS IN ANDHRA PRADESH

2377. SHRI G.V.L. NARASIMHA RAO

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) States where the Rajaka/ Dhobi/ Chakali community has got reservation as scheduled castes;
- (b) States in respect of which the Rajaka/ Dhobi/ Chakali caste is included in the Central list of OBCs;
- (c) reasons why Chakali/ Rajaka/dhobi caste are included as OBCs and not given Scheduled Caste status;
- (d) reasons and rationale for reservation under different classes as SCs and OBCs in different States;
- (e) whether the Ministry received any requests from Andhra Pradesh for the inclusion of Chakali/ Rajaka/dhobi caste as SCs;
- (f) if so, details thereof and Government's response thereto; and
- (g) procedure adopted for inclusion of any caste in the SC list?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI A. NARAYANASWAMY)

- (a) and (b) State/ Union territory-wise details where the Rajaka/ Dhobi/ Chakali community has been included in the lists of Scheduled Castes and Central list of OBCs, are given in the annexed statement.
- (c) and (d) Socio economic conditions of a caste may vary from State to State and in some States from region to region, hence variation in notification of caste as Scheduled Caste or OBC.
- (e) No, sir.
- (f) Does not arise
- (g) Scheduled Castes are notified under the provisions of Article 341 of the Constitution. Further, Government has laid down modalities for processing of claims for inclusion in, exclusion from and other modifications in the lists of SCs. The extant modalities envisage that only such proposals of the concerned State Government/ UT Administration which have been agreed to both by the Registrar General of India (RGI) and the National Commission for Scheduled Castes (NCSC) are further processed in accordance with provisions of clause (2) of Article 341.

Statement referred in reply to Part (a) & (b) of the Rajya Sabha Unstarred Question No. 2377 for answer on 09.08.2023 by Shri G.V.L. Narsimha Rao, M.P. regarding Inclusion of Chakali/ Rajaka/ Dhobi caste as SCs in Andhra Pradesh.

State/Union territory -wise details of specification of Dhobi community

State/ Union Territory	Scheduled Castes	Other Backward Class
Assam	4.Dhupi, Dhobi	-
Andhra Pradesh	-	5. Rajaka, Chakali
Bihar	9. Dhobi, Rajak	57. Dhobi (Muslim)
Chhattisgarh	-	26 (6) Dhobi (Islamic) 19. Dhobi
Goa	-	04. Dhobi, Rajak
Gujarat	-	18. Dhobi
Haryana	-	17. Dhobi
Himachal Pradesh	16. Chhimbe, Dhobi	-
Jharkhand	8. Dhobi	32. Dhobi (Muslim)
Karnataka	-	55. Dhobi, Rajaka, Chakala
Madhya Pradesh	22. Dhobi (in Bhopal, Raisen and Sehore districts)	59(6) Dhobi(Islamic) 18. Dhobi (excluding Bhopal, Raisen and Sehore districts), Rajak
Maharashtra	-	111.Pareet or Dhobi including Gujarati Dhobi
Manipur	1.Dhupi, Dhobi	-
Meghalaya	4. Dhupi, Dhobi	-
Mizoram	4. Dhupi, Dhobi	-
Odisha	26. Dhoba, Dhobi, Rajak, Rajaka	-
Puducherry	-	27. Rajaka, Chakkali
Punjab	-	22.Dhobi
Rajasthan	22. Dhobi	55. Dhobi (other than those who are included in the list of SCs for Rajasthan)
Tamil Nadu	-	156. Rajaka
Telangana	-	4. Rajaka, Chakali
Tripura	7. Dhoba, Dhobi	-
Uttar Pradesh	30. Dhobi	55. Dhobi (other than those who are already included in the list of SCs for Uttar Pradesh)
Uttarakhand	30. Dhobi	25. Dhobi (other than those who are already included in the list of SCs)
West Bengal	15. Dhoba, Dhobi	47. Dhobi (other than those who are included in the list of SCs)
Chandigarh	-	20. Dhobi
Dadra and Nagar Haveli and Daman and Diu	-	a. Dadra and Nagar Haveli- 4. Dhobi b. Daman and Diu- 6. Dhobi
NCT of Delhi	14. Dhobi	19. Dhobi (other than those who are already included in the list of SCs of Delhi)
